

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.05/KB/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M

Name of the Company		Jatin Karnani & Ors.-Versus-Neelachal Minerals Limited & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

123. MR. UTPAL BOSE, SR. ADV.
MR. D.N. SHARMA, ADV.
MR. SUBRATA DAS, ADV.

Petitioners

[Signature]
Adv.

29.11.2017

Ms. Urnila Chakraborty, Adv - Respondents
1 to 4

for K.L.S.
Adv.

19.11.17

1) Mr. Nirmalya Dasgupta, Adv - Respondent
No. 7.
2) Mr. Anujit Dasgupta

ORDER

Ld. Counsel for the petitioners and the respondent nos.
1 to 4 and 7 are present.

Ld. Counsel for the respondents informed that arguing
Senior Counsel is not present. So he made a request for
adjournment.

I.A. No. 35/2016 has been moved wherein relief was sought for dismissal of the C.P. or alternatively staying the Company Petition. Ld. Counsel for the respondents has informed that the same matter is pending in Civil Suit before the Hon'ble Calcutta High Court and between the same parties. In the circumstances it is necessary to dispose of the I.A.No. 35/2016 before disposal of C.P.

Ld. Counsel for the petitioner has submitted that dispute between the parties before the Hon'ble Calcutta High Court is different from the C.P. Which has been filed before this Tribunal.

List on 17/01/2018.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)